हो, उसको देखना चाहिए। क्वेश्चन नंबर 121 ...(व्यवधान)... श्री मनोज भट्टाचार्य। ...(व्यवधान)... नारायणसामी जी, आप मत कहिए। ...(व्यवधान)...

SHRI V. NARAYANSAMY: Sir, Just a minute. ...(*Interruptions*)...

श्री सभापति: एक मिनट भी नहीं, एक मिनट भी allow नहीं करूंगा। ...(व्यवधान)... एक मिनट भी allow नहीं करूंगा। Nothing will go on record. ...(*Interruptions*)... आप बैठ जाइए, कोई रिकॉर्ड पर नहीं जा रहा है। Please take your seat. ...(*Interruptions*)... Please take your seat. ...(*Interruptions*)... अभी बोल कौन रहा है जो आपको मौका दूं? ...(व्यवधान)... किसने चार्ज लगाया जो आपको मौका दूं? Please take your seat. ...(*Interruptions*)... Mr. Narayansamy, I'm sorry, I won't allow you. ...(*Interruptions*)...

MR. CHAIRMAN: I am sorry I am not going to allow. ...(*Interruptions*)... Please take your seat. ...(*Interruptions*)... I will not allow. ... Shri Manoj Bhattacharya. ...(*Interruptions*)... Please take your seat. ...(*Interruptions*)... बाद में बात कर लेंगे क्योंकि क्वेश्चन ऑवर है। ...(व्यवधान)... आप तसल्ली रखें। ...(व्यवधान)... आपको मौका दिया जाएगा, अगर इस पर चर्चा होगी तो ...(व्यवधान)... अरे आप बात होगी तो सुनिए। ...(व्यवधान)... जब यह मामला आएगा तब मौका देने का सवाल आएगा, अभी नहीं। ...(व्यवधान)... मैं एलाऊ नहीं करूंगा। ...(व्यवधान)... आप एक मिनट ठहरिए। मुझे इस बात का खेद है कि सत्ता पक्ष यह कह रहा है कि क्वेश्चन ऑवर पोस्टपोन किया जाए। मैं समझता हूं कि कम से कम आपको तो शांति रखनी चाहिए। ...(व्यवधान)... मैं आपको दूसरी बात यह कहना चाहता हूं, मेरी सुनिए। मैंने आपसे अपने आफिस में कहा है कि मैं इसको देखूंगा और देखकर आपको एलाऊ करूंगा। अगर आपको एलाऊ करूंगा तो दूसरों को बोलने का मौका दूंगा। क्वेश्चन-121

Free education to single girl child

*121. SHRI MANOJ BHATTACHARYA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Delhi High Court has stayed the decision of Government to provide free education to the single girl child in schools;

(b) if so, the details thereof; and

(c) Government's reaction in regard thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALI ASHRAF FATMI): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) and (b) The Delhi High Court has, in an interim Order passed on 20.1.2006, stayed till the next date of hearing the implementation of Circular dated 18.10.2005 issued by the Central Board of Secondary Education directing its affiliated schools to provide fee waiver to each such female student who is the only child of her parents.

(c) The matter is *sub judice.*

SHRI MANOJ BHATTACHARYA: Sir, thank your for this ruling ...*(Interrutions)*... I thank the Ministry for providing this answer though extremely brief because the matter is *sub judice*. My supplementary is, whether the rampant or indiscriminate privatisation and commercialisation of education is a serious impediment against the promotion of formal education to the majority of our country including women particularly when the proposal of the CBSE to ameliorate free education to girl children is going to be only on paper as is the question of reservation for Backward Classes, SCs and STs in the private and corporate enterprises. If so, what is the remedial measure that the Department is seeking to redress this matter and promote education to the girl children in a big way?

श्री मोहम्मद अली अशरफ फातमी: सर, माननीय सदस्य महोदय ने यहां जो सवाल उठाया है, यह मामला सब जुडिस है और हाईकोर्ट में चल रहा है, इसलिए हम लोग ऐसे बहुत सारे सवालों का जवाब हाई कोर्ट में ही देंगे। जहां तक जवाब देने का सवाल है तो आपको इसमें यह फैसला भी करना है कि यहां पर सारे सवालों के जवाब दिए जा सकते हैं यह नहीं। लेकिन जहां तक इस बात का सवाल है कि जो CBSE ने कदम उठाया है, जिस तरफ आपकी मांग है और जहां आप चाहते हैं, यह कदम उसी तरफ है। गर्ल चाइल्ड होने की वजह से जो लड़कियों को मुश्किलें आती हैं, उनको आसान करने के लिए, उनको मदद देने के लिए ही यह कदम CBSE ने उठाया है।

SHRI MANOJ BHATTACHARYA: Sir, I thank the hon. Minister. Sir, I am conscious that the matter is *sub judice*. Apart from the matter being a *sub judice* one, I would like to know from the Ministry about its vision in ameliorating the present problem because this is a problem in general. Due to excessive privatisation and commercialisation of education, this is persisting every where. This is a major impediment against the promotion of education to all. Sir, through you, I would particularly like to

know from the hon. Minister whether he is going to consider the income level of the families while allowing free education to the girl children. This is a very important matter. This is not related to only Caste system. It is related to the economic situation of the families. So, I would like to know whether he is going to ensure that this is going to be effected only to the poor, the economically deprived section of the population and promote education to them. That will be an excellent service to the people because a serious impediment against this is rempant and indiscriminate privatisation and commercialisation of education. Will the hon. Minister come out with an answer because this has nothing to do with it whether the matter is *sub judice* or not? ...(*Interruption*)... What is the vision of the Ministry? Is the Ministry serious about it?

MR. CHAIRMAN: That is enough. Please take your seat.

SHRI MANOJ BHATTACHARAYA: Yes, Sir.

श्री मोहम्मद अली अशरफ फामती: सर, CBSE ने इसके अलावा और भी बहुत सारे स्कॉलरशिप रखे हैं, जैसे 550 स्कॉलरशिप रखें है और वे फाइव हंडरेड रूपीज पर मंथ के हिसाब से स्टूडेंट्स को दिए जाते हैं। जैसाकि हमने इसमें पहला कदम उठाया था। केन्द्रीय विद्यालयों से तकरीबन दस हजार लड़कियों को फायदा पहुंचा है। हम एक हजार रुपए महीने के हिसाब से तकरीबन पांच सौ स्कॉलरशिप्स ऐसी लड़कियों को देते हैं, जो All India Engineering Entrance Examination में compete करती हैं। इसके अलावा खास तौर से लड़कियों के लिए पूरे हिन्दुस्तान में 750 कस्तूरबा गांधी आवासीय विद्यालय खोले गए हैं। इस प्रकार गवर्नमेंट, लड़कियों की तालीम के बारे में concerned है और इसके लिए जितने भी कदम उठाए जा सकते हैं, हम लोग उठा रहे हैं।

SHRIMATI VANGA GEETHA: Sir, on the one hand, girl child ratio is dreastically reducing in places like Delhi, Haryana and Punjab and the literacy among the girls and women are very, very low when compared to the other parts of the world. Sir, we need to take very concrete steps to improve the literacy among women and girls. I would like to know from the hon. Minister what are the steps contemplated to achieve the target?

श्री मोहम्मद अली अशरफ फातमी: जहां तक लिट्रेसी का सवाल है कि लोग पढ़े और लिखें, अब तो सर्व शिक्षा अभियान के जरिए सभी बच्चे और बच्चियों को पहली से आठवीं कक्षा तक मुफ्त तालीम देने का इंतजाम किया गया है। इसमें कहीं पर discrimination का सवाल पैदा नहीं होता है, बल्कि हम लोग तो बच्चियों को पढ़ने के लिए encourage करते हैं और एक से पांच साल तक की बच्चियों के लिए जहां Mid-day-meal की व्यवस्था है, वहीं

पर उनको मुफ्त किताबें भी दी जाती हैं। हम लोगों का यह टारगेट है कि लड़के और लड़कियों के बीच जो यह अंतर है, इसको कम किया जाए और लड़के और लड़कियां बराबर की शिक्षा ले सकें, इसका इंजताम हम लोग कर रहे हैं।

Financial package for sick SSIs

*122. PROF. M.M. AGARWAL: Will the Minister of SMALL SCALE INDUSTRIES be pleased to state:

(a) whether Government have proposed to give any financial package for revival of sick small scale industries in the country;

(b) if so, the amount allocated for this purpose by Government during the current year; and

(c) the funds released by Government so far?

THE MINISTER OF SMALL SCALE INDUSTRIES (SHRI MAHAVIR PRASAD): (a) to (c) A statement is placed on the Table of the House.

Statement

(a) The Central Government does not provide any financial assistance for rehabilitation of sick Small Scale Industries (SSIs).

However, financial assistance, by way of debt restructuring, including fresh loans, etc., for the rehabilitation of sick SSI is provided by the primary lending institutions (PLI), including the commercial banks. For this purpose, the Reserve Bank of India (RBI) has issued guidelines to banks from time to time on detection of sickness in SSI at an early stage and taking remedial measures and for rehabilitation of sick SSI units identified as potentially viable.

After the detailed guidelines of January 2002, the RBI has issued fresh guidelines on 8th September 2005, based on the "Policy Package" for Stepping up Credit to Small and Medium Enterprises (SMEs) announced by the Central Government on 10th August, 2005. These guidelines related, *inter alia,* to viability criteria, prudential norms for restructured accounts, provision of additional finance, time frame for working out the restructuring package and its implementation, etc.

The banks have also been advised by the RBI to review the progress in rehabilitation and restructuring of SME accounts on a quarterly basis. The State Level Inter-Institutional Committee (SLIIC), set up in each State